

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "C" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

I.T.As. No.1304/DEL/2008, 3156/DEL/2013,
4314/DEL/2014, 3528/DEL/2012

Assessment Years: 2002-2003, 2003-04, 2004-05, 2005-06

1. DCIT, Circle-12(1), New Delhi.		M/s. GE Cap. Intl. Services, AIFACS Bldg. 1, Rafi Marg, New Delhi.
2. ACIT, Circle-12(1), New Delhi.	vs.	Genpact India (formerly known as GE Capital International Services), Delhi Information Technology Park, Shastri Park Delhi.
3. ACIT, Circle-12(1), New Delhi.		Genpact India (formerly known as GE Capital International Services) DLF City, Phase-V, Sector-53, Gurgaon.
4. ACIT, Circle-12(1), New Delhi.		Genpact India (formerly known as GE Capital International Services) DLF City, Phase-V, Sector-53, Gurgaon.
TAN/PAN: AAACG9163H		
(Appellant)		(Respondent)

I.T.As. No. 6323/DEL/2014, 1127/DEL/2008,
2636/DEL/2007, 4311/DEL/2014, 3590/DEL/2012

Assessment Years: 2002-03, 2002-03, 2003-04, 2004-05, 2006-
06

1.Genpact India (formerly known as GE Capital International Services), Delhi Information Technology		DCIT, Circle-11(2), New Delhi.
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<p>Park, DMRC Building Shastri Park New Delhi.</p> <p>2. Genpact India (formerly known as GE Capital International Services), Delhi Information Technology Park, Shastri Park, Delhi.</p> <p>3. Genpact India (formerly known as GE Capital International Services), Delhi Information Technology Park, Shastri Park, Delhi.</p> <p>4. Genpact India (formerly known as GE Capital International Services), DMRC, IT Park, Shastri Park Metro Station, G.T. Road, Delhi.</p> <p>5. Genpact India (formerly known as GE Capital International Services), Delhi Information Technology Park, Shastri Park, New Delhi.</p>	vs.	<p>ACIT, Range-12(1), New Delhi.</p> <p>DCIT, Circle-12(1), New Delhi.</p> <p>DCIT, Circle-12(1), New Delhi.</p>
TAN/PAN: AAACG9163H		
(Appellant)		(Respondent)

Appellant by:	Ms. Sunita Singh, CIT-D.R.		
Respondent by:	Shri Rohit Garg, Adv. & Ms. Disha Jham, Adv.		
Date of hearing:	22	06	2021
Date of pronouncement:	22	06	2021

ORDER**PER BENCH:**

The Appeals by the Revenue as well as by the Assessee are directed against the following orders.

ITA No.	Appeal filed by	Order date	Assessment Year	Passed by
6323/Del/2014	Assessee	06.01.2014	2002-03	CIT(A)-IV, New Delhi
2636/Del/2007	Assessee	22.03.2007	2002-03	CIT, Delhi-IV
1127/Del/2008	Assessee	21.01.2008	2002-03	CIT(A)-XV, New Delhi
4311/Del/2014	Assessee	02.05.2014	2004-05	CIT(A)-XX, New Delhi
3590/Del/2012	Assessee	27.04.2012	2005-06	CIT(A)-VIII, New Delhi
1304/Del/2008	Department	28.01.2008	2002-03	CIT(A)-XV, New Delhi.
3156/Del/2013	Department	28.02.2013	2003-04	CIT(A)-XV, New Delhi.
4314/Del/2014	Department	02.05.2014	2004-05	CIT(A)-XX, New Delhi.
3528/Del/2012	Department	27.04.2012	2005-06	CIT(A)-VIII, New Delhi

2. The learned counsel for the assessee, vide its letter dated 22nd June, 2021, received through email, has requested for withdrawal of the appeals and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the “Vivad Se Vishwas Scheme, 2020”.

3. Learned CIT-DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals filed by the Revenue and the appeals filed by the Assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 22nd June, 2021.

Sd/-

[PRASHANT MAHARISHI]
[ACCOUNTANT MEMBER]

DATED: 22/02/2021

PKK:

Sd/-

[AMIT SHUKLA]
JUDICIAL MEMBER